

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/ 614 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Malasri Nandi,
Member, Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the 27th January, 2020.

Sub: Charge hand over before Earned Leave.

Ref:- Your letter No. MACT(S) 50, dtd. 27.01.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer to hand over charge of your Court and office to the District & Sessions Judge, Sonitpur, Tezpur, in her absence to the Addl. District and Sessions Judge, Sonitpur, Tezpur, on 27.01.2020 at 4.30 P.M. has been granted, as prayed for. Further, your Earned Leave period of 22 (twenty two) days from 30.01.2020 to 20.02.2020 has been prefixed from 28.01.2020.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/1996/ 615 - /A, dated 27.1.2020

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of letter No. HC.VII-65/1996/478 Dated 20th January ,2020 is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Sonitpur, Tezpur.
3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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